

(27)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.384/2000

New Delhi, this 17th day of October, 2001

Hon'ble Shri Shanker Raju, Member(J)

Smt. Pancy :
w/o late Shri Isa Charan
D-123, Sarai Nazar Ali
District Ghaziabad, U.P. .. Applicant
(By Shri Yogesh Sharma, Advocate)

versus

Union of India, through
1. General Manager
Northern Railway
Baroda House, New Delhi
2. Divisional Railway Manager
Northern Railway
New Delhi .. Respondents
(By Shri Rajeev Bansal, Advocate)

ORDER(oral)

Present OA has been filed by the widow of the deceased rail servant, who was removed from service in the year 1986. Applicant has referred to Rule 65 of the Railway Servants (Pension) Rules for grant of compassionate allowance. Learned counsel for respondents in his reply has stated that the applicant was posted in Saharanpur, which comes under the jurisdiction of DRM, Ambala and he has not been impleaded as necessary party. At this stage, Shri Yogesh Sharma seeks permission to withdraw this OA with liberty to pursue the matter in accordance with Rules and at a place where the jurisdiction lies. Present OA is dismissed as withdrawn with liberty to the applicant to pursue her remedy in accordance with law leaving open the objections raised by the respondents in their counter reply. No costs.

S. Ram
(Shanker Raju)
Member(J)

/gtv/